

ORDERS/DIRECTIONS SL.No.10  
O.A.No. 354/13

Date- 22.4.2014

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER (J)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri N.R.Routray, learned counsel for the applicant and Shri T.Rath, learned Standing Counsel for the Railways. M.A.No.527/13 has been filed by the applicant on 25.7.2013 under Rule-24 of C.A.T. (Procedure) Rules, 1987 with prayer for direction to be issued to Respondents to consider the representation of the applicant dated 5.6.2013 for his transfer ~~at~~ <sup>in</sup> own request in the post of J.E. Shri Routray submitted that if such a direction is issued, there shall be nothing more to be adjudicated in the O.A.

In consideration of submissions made by the learned counsel for both the sides, we direct the Senior Divisional Personnel Officer, East Coast Railways(Res.No.5) to consider the representation preferred by the applicant on 5.6.2013 keeping in mind his earlier application filed by him on 5.11.2009 forwarded by the Senior S.E.(C & W), Puri on 12.03.2010 as well as the provisions made in R.B.E.No.23/2010 vis a vis rules and regulations in force and communicate the result thereon to the applicant through a reasoned and speaking order within a period of two months from the date of receipt of this order. Accordingly, M.A.No.527/2013 is disposed of.

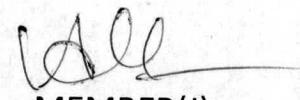
*[Signature]*

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In view of the aforesaid order and taking into account the submissions made by Shri Routray, the instant O.A. is also disposed of.

Send copy of this order along with copy of M.A.No.527/13 to all the Respondents by Speed Post at the cost of the applicant, for which Shri Routray undertakes to deposit the postal requisites by 25.4.2014. Free copy of this order be made over to the learned counsel for both the sides.

MEMBER(A)



MEMBER(J)